

(b) if so, the steps taken to dispose of the stock;

(c) whether Government have any proposal to set up any corporation for the procurement and sale of coir products; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) It is true that the Cooperative sector in Kerala is holding sizeable stock of Coir products and they are finding it difficult to clear the stock. Government is not aware of the exact value of the stocks hold.

(b) Coir Board and the Government have taken the following measures to improve the intake of coir and coir products from within the country and abroad:

(i) for improving the internal movement, availability of wagons has been ensured.

(ii) Various Ministries in the Central Government have been requested to buy more coir materials. They have been requested to issue similar instructions to the Undertakings and Offices under them.

(iii) State Governments have been requested to maximise the use of Coir furnishings in Government offices, public enterprises and government controlled/aided institutions.

(iv) Efforts are being made to increase our trade with countries, particularly with whom we have bilateral trade agreements.

(v) Efforts are also being made to increase domestic sales and for this purpose special teams have been formed in association with State enterprises to canvass orders from prospective customers.

(c) and (d). No decision has so far been taken to set up a corporation for the procurement and sale of coir products.

Legislation for unorganised Agricultural Labour

3177. SHRI ATAL BIHARI VAJ-PAYEE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Central Standing Committee on Rural Unorganised Labour has approved a draft legislation for agricultural workers; and

(b) if so, the salient features thereof and when it will be introduced in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

(b) The salient features of the proposed legislation are the payment of minimum wages, security of employment, social security measures, regulation of working hours, speedy settlement of agricultural disputes and the generation of additional employment through employment Guarantee Boards. The proposal is being processed further in consultation with concerned interests.

Report of Central Team on Tribal Upsurge in Tripura

3178. SHRI MHADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central team which went round the affected areas of Tripura following the large-scale tribals upsurge in that State last year had submitted a study report to Government; and

(b) if so, the details of the observations and recommendations made by the team to satisfy the tribals demands and for protection of their interests in the respective areas in Tripura?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENIRA MAKWANA): (a) and (b). Following outbreak of

violence in Tripura in June, 1980 an inter-Ministerial Official team and a non-official committee under Chairmanship of Shri Dinesh Singh, MP., constituted by Government, had visited the State. Report of the Dinesh Singh Committee on Tripura, was laid on the Table of the House on August 11, 1980.

Use of Regional Language in Courts

3179. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state the names of the States where regional language is used in the courts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENNDR A MAKWANA):

The position is as under:—

(i) *High Courts*: In accordance with the provisions of Section 7 of the Official Languages Act, 1963, the Governors of Uttar Pradesh, Madhya Pradesh, Bihar and Rajasthan States have, with the previous consent of the President, authorised the use of Hindi, which is also the regional language of these States, for the purpose of judgements, decrees or orders passed or made by the High Courts in these States. In other High Courts the English language alone is in use.

(ii) *Lower Courts*: Information with regard to the language used in Lower Courts is being collected

from the State Governments and will on receipt be placed on the Table of the House,

Employees of JCB and their Channel of Promotion

3180. SHRI CHANDRA PAL SHAI-LANI: Will the Minister of DEFENCE be pleased to state:

(a) number of categories of employees working in Joint Cipher Bureau;

(b) their channel of promotion to the next higher grade in next category of post separately;

(c) whether any written departmental test is being made compulsory to some categories of Class III to Class II (non-Gazetted) posts; and

(d) reasons why only these categories are persuaded/forced to appear at the written departmental test?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) 67.

(b) Given in attached statement.

(c) Yes, Sir. For promotion from Head Clerk and Accountant, Reader Grade I and Technical Clerk (UD) to Technical Assistant.

(d) To assess professional competence and in the interest of functional efficiency of the Organisation.

Statement

Channels of Promotion

Name of the posts	Next higher grade
1. Director	Nil.
2. Deputy Director	Director.
3. Senior System Security Officer Grade-I (Research)	Deputy Director.
4. Senior System Security Officer Grade-I (Technical)	Deputy Director.